

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT - II)

Item No. 105
IB-14/ND/2023
New IA-1314/2023

IN THE MATTER OF:

CFM Asset Reconstruction Pvt. Ltd. ... Applicant/Petitioner

Versus

Sh. Jagdish Kumar Baweja ... Respondent

Under Section: 95 of IBC, 2016

Order delivered on 06.03.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ, SH. AVINASH KUMAR SRIVASTAVA,
HON'BLE MEMBER (JUDICIAL) HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Aneesh Sadhwani, Adv. Jatin Kumar
For the Respondent : Adv. Pooja Mahajan, Adv. Sawar Mahajan, Adv.
Mahima Singh,
For the RP : Adv. Ashutosh Kumar

ORDER

IA-1314/2023: Present IA has been preferred under Section 99 of the IBC, 2016. Let the notice along with copy of report be issued to the Respondent/Personal Guarantor returnable on 28.03.2023. The Applicant undertakes to serve the notice through all modes including E-mail and file affidavit/proof of service within one week.

List the matter on 28.03.2023.


(AVINASH KUMAR SRIVASTAVA)
MEMBER (T)


(ASHOK KUMAR BHARDWAJ)
MEMBER (J)